

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE/SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 18590 OF 2010

Between:

1. Mohd. Zaheeruddin Wajid, S/o.Mohd. Burhanuddin, aged 50 years, R/o. 10-5-3/1/3, Masab Tank, Hyderabad.
2. Khalida Fatima,, S/o.Mohd. Zaheeruddin Wajid, aged 45 years, R/o. 10-5-3/1/3, Masab Tank, Hyderabad - 500 028.

.....PETITIONERS

AND

Standard Chartered Bank, Unit No. 2, 2A, 3, Ashoka Bhoopal Chambers, Sardar Patel Road, Secunderabad - 500 003. Rep by its Branch Manager.

.....RESPONDENT

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ, order or orders, Direction or Directions to declare the action of the Respondent Bank initiated U/s 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 through the notices dated 29-3-2010 and 22-7-2010 as not to accordance with law and to direct the Bank not to proceed in any manner against the Secured Asset in pursuance to the said notices.

I.A.NO:1 OF 2010(WPMP. NO: 23520 OF 2010)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased grant

stay of all further proceedings on the part of the Respondent Bank in furtherance to the notice issued on 29-3-2010 U/s. 13 (2) of the SARFAESI Act, 2002 and the consequential notice dated 22-7-2010 pending disposal of the writ petition.

**Counsel for the Petitioners : SRI. VEDULA SRINIVAS, ADVOCATE FOR
Ms. VEDULA CHITRALEKHA**

Counsel for the Respondents : SRI K.SITA RAM

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.18590 of 2010

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Vedula Chitralekha, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that she has no instructions from the petitioners to prosecute the writ petition.

3. The writ petition is, therefore, dismissed for want of prosecution.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/- CH. MAJULA DEVI
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. One CC to Ms. VEDULA CHITRALEKHA, Advocate [OPUC]
2. One CC to SRI K.SITA RAM, Advocate [OPUC]
3. Two CD Copies

SA

GJP

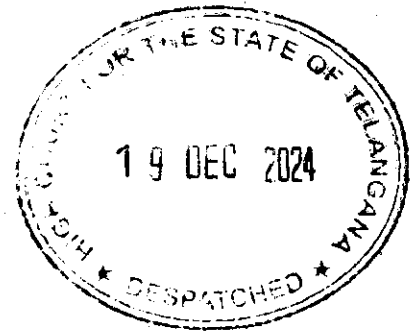
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HIGH COURT

DATED:21/08/2024

ORDER

WP.No.18590 of 2010



**DISMISSING THE W.P
WITHOUT COSTS.**

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